स्टेशन री विभाग का है। इस विभाग की छापने की क्षमता सीमित है और इस कारण यह विभाग फिलहाल डाक-तार विभाग के केवल 810 आवश्यक फार्मो का अंग्रेजी-हिंदी में छापने का काम संभाल सकता है। बाकी फार्म परिमण्डल अध्यक्षों द्वारा स्थानीय तौर पर छपवाए जायेंगे। हिंदी भाषा भाषी क्षेत्रों में हिंदी अंग्रेजी में फार्म छापने की व्यवस्था मौजूद है। इन कार्मो को भी प्रिंटिंग तथा स्टेशन री विभाग द्वारा छपवाने के प्रक्त पर विचार किया जा रक्ता है।

 (ख) फिलहाल कोई समय निर्धारित करना कठिन है।

(ग) लगभग 16001

t[THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The printing of P and T forms is the responsibility of the Printing and Stationery Department. Due to its limited printing capacity, that Department can at present take up the printing of only 810 essential forms of the P and T Department in English-Hindi. The remaining forms are to be printed locally by the Heads of Circles and arrangements for their printing in Hindi-English exist in the Hindi speaking areas. The question of even these forms being printed through the Printing and Stationery Department, is under the consideration of that Department.

(b) It is difficult to indicate time limit for the present.

(c) About 1600.]

LABOUR COMMISSION

414. DR. (MRS.) MANGLADEVI TALWAR : Will the Minister of LABOUR AND REHABILITATION be pleased to state

(a) whether the National Labour Commission has completed its work; and

(b) if not, the reasons therefor?

t[] English translation.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) No, Sir.

to Questions

(b) The Commission is now recording the evidence of the various interests concerned. It expects to submit its report by December, 1968.

REFORMS IN MUSLIM MARRIAGE LAWS

415. DR. (MRS.) MANGLADEVI TALWAR : Will the Minister of LAW be pleased to state :

(a) whether the National Federation of Indian women recently advocated the reforms in Muslim Marriage Laws for securing Muslim women the right of divorce and maintenance; and

(b) if so, the reaction of Govern ment thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) : (a) According to a news item, which appeared in the *Sunday Standard* of the 22nd October, 1967, the President of the National Federation of Indian Women advocated reforms in the Muslim Marriage Laws for securing the Muslim women the right of divorce and maintenance.

(b) Since the Government have not received any representation from the said organisation, the question of any reaction thereto does not arise.

SINGLE STATE FOOD ZONES

416. SHRI SITARAM JAIPURIA : Will the Minister of FOOD AND AGRI CULTURE be pleased to state :

(a) whether it is a fact that the Federation of the Indian Chambers of Commerce and Industry has expressed its resentment over the Chief Ministers' decision to continue the single State food zones;

(b) if so, the reaction of the Central Government in the matter; and

(c) the names of the States which have favoured the single State food zones ?